

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 23 NOV 1994

APPLICATION NO: 918 of 1994

APPLICANTS:- Sri. H. R. Prasanna
v/s.

RESPONDENTS:- Suptd of Posts, Chitradurga & a.m.

To

1. Sri. S. K. Mohiyuddin

Advocate

No. 11, Jeevan Bldgs,
K. P. Extension, East.

Bangalore - 1.

2. Sri. G. Shantappa

Adv. C.G.S.C

High Court Bldg,
Bangalore - 1.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
~~STAY ORDER/INTERIM ORDER/~~ passed by this Tribunal in the above
mentioned application(s) on 21st November, 1994.

Issued on

23/11/1994

DR

for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

of
9/1

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO. 918/1994

DATED THIS THE TWENTYFIRST DAY OF NOVEMBER, 1994

Mr. Justice P.K. Shyamsundar, Vice Chairman

Mr. T.V. Ramanan, Member(A)

Mr. H.R. Prasanna
S/o. Late Sri Ramaiah
E.D. Sub-Post Master
H.D. Pura, Chitradurga Dist. ... Applicant

(By Shri S.K. Mohiyuddin, Advocate)

vs.

1. The Superintendent of Post
Offices, Chitradurga Divn.
Chitradurga.

2. The Director of Postal
Services, S.K. Region
Bangalore-1.

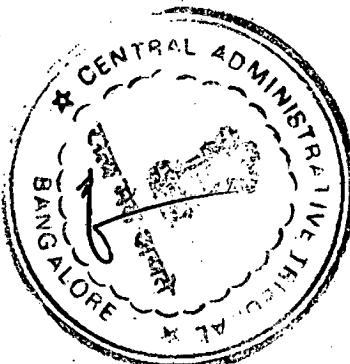
... Respondents

(By Shri G. Shanthappa, Advocate)

O R D E R

(Mr. Justice P.K. Shyamsundar,
Vice-Chairman)

Shri S.K. Mohiyuddin, learned counsel for the
applicant, seeks leave to withdraw this application in the
light of the pronouncement of the Full Bench of the Tribunal
in O.A. No.25/1992 disposed on 22.2.1994, wherein it has been
held authoritatively that an employee on put off duty under
Rule 9(3) of the EDA (Conduct and Service) Rules, 1964 is
not entitled for any allowance for the period in which he is



put off duty under the said Rule and that would be the position even if the employee is reinstated after the conclusion of the enquiry.

2. In the light of the above pronouncement, it is clear that the claim for allowances in the circumstances is legally untenable and cannot, therefore, be granted. In the result, we permit learned counsel for the applicant to withdraw this application.

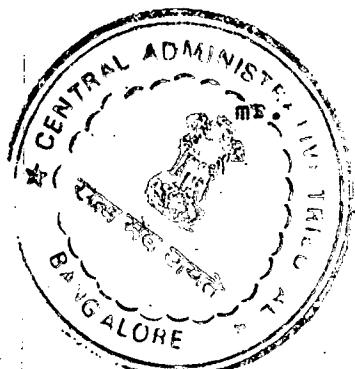
3. This application therefore stands dismissed as withdrawn. No costs.

Sd/-

(T.V. RAMANAN)
MEMBER(A)

Sd/-

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN



TRUE COPY
22/11/54
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore